

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI


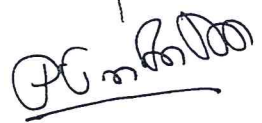
(14)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 25.7.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/137/IB/2018
PETITION NUMBER : TCP/385/IB/2017
NAME OF THE PETITIONER(S) : KITEC INDUSTRIES INDIA PVT LTD
NAME OF THE RESPONDENTS : EMMANUEL ENGINEERING PVT LTD
UNDER SECTION : 33(1)(a)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM			
1.	V. Venkatesh as advocate	as per Liquidator	
2.	P. Jesus Monsoni	Ex-Director of Emmanuel Engineering	

ORDER

Counsel for both the parties are present. Counsel for Respondent has submitted that he will file an affidavit on behalf of the Suspended Directors in the Registry to the effect that the Suspended Directors will not encumber the immovable assets of the Corporate Debtor; copy of the proposed affidavit has been given to the Counsel for the Liquidator.

It has also been submitted by the Counsel for the Suspended Directors that the Suspended Directors are making efforts to seek certified copies of the relevant documents. Therefore, the same will be provided within two weeks to the Liquidator. Matter is posted for filing status report by the Respondents. Put up on **02.08.2018 at 10.30 A.M.**

- sd -
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)